

DIVISION BENCH

ITEM No. 107

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

CP No. (IB)391/ALD/2018,

CORAM:

- 1. SHRI RAJASEKHAR V. K,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI VIRENDRA KUMAR GUPTA,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th DECEMBER,
2021, 3:00 PM**

NAME OF THE COMPANY		Om Shree Krishna Enterprises V/s M/s Modi Nagar Paper Mills Ltd
UNDER SECTION		9 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING :

None : For the Operational Creditor
Sh. Anurag Khanna, Sr. Counsel along with
Sh. Sandeep Arora, Adv. : For the Kotak Mahindra Bank

ORDER

No representation on behalf of the Operational Creditor.

Learned Sr. Counsel present on behalf of the newly impleaded/respondent no.2 i.e
Kotak Mahindra Bank.

No representation on behalf of the Corporate Debtor.

It is seen that there was no representation on behalf of the Operational Creditor when the matter was called **13.09.2021 and 09.11.2021. on 09.11.2021 and** opportunity was given to the counsel on record for the Operational Creditor to appear in the matter, failing which, it was recorded that the matter would be dismissed for non-prosecution. In spite of this today there is no representation again on behalf of the Operational Creditor. It appears that the Operational Creditor is not interested in pursuing the present company petition and, hence, CP NO.(IB)391/ALD/2018 shall stand dismissed for non-prosecution.

—Sd—

**Virendra Kumar Gupta
Member (Technical)**

Md. Zaid
(Stenographer)

—Sd—

**Rajasekhar V.K.
Member (Judicial)**